

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3182 of 2020

Abhishekh Sharma @ Abhishek Sharma
... .. Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rakesh Kumar, Advocate
For the State : Mr. Satish Kumar Keshri, A.P.P.

02/09.09.2020 Heard learned counsel appearing for the
petitioner and learned counsel for the State through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. The petitioner is apprehending his arrest in connection with C.P. Case No.1206 of 2018, registered for the offences punishable under Sections 47(a) (e) and 55 of Excise Act.

4. Learned counsel for the petitioner submits that the petitioner is absolutely innocent and he has not committed any offence, whatsoever, as alleged in the complaint petition. He further contended that he is having no concern with the alleged business of the illicit liquor. He further submits that the alleged Scooty which has been recovered from the place of occurrence has been purchased in his name by his father-in-law, namely Shrawan Kumar Singh. Lastly, he submitted that the petitioner is ready to abide by any condition as imposed by this Court or learned trial court and he will fully cooperate with the investigation.

5. Learned A.P.P. has opposed the prayer for anticipatory bail of the petitioner.

6. Taking into consideration the overall facts and circumstances of the case, I am inclined to enlarge the petitioner on bail. The above named petitioner is directed

to surrender in the court below within a period of six weeks from today and in the event of his arrest or surrender, the court below shall release him on bail on his furnishing bail bond of Rs.10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate Ist Class, Bokaro in connection with C.P. Case No.1206 of 2018, subject to the condition as laid down under Section 438(2) of the Cr.P.C.

(Deepak Roshan, J.)

Fahim/-